

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA  
UNSTARRED QUESTION NO.3810  
TO BE ANSWERED ON 19.03.2018**

**Private Coaching Institutions**

†3810. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:  
SHRI KRUPAL BALAJI TUMANE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to enact any law for regulation of private coaching institutions;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether there is any policy for registration of these private coaching institutions and if so, the details thereof;
- (d) whether the Government has fixed any criteria for regulation of fees and other facilities provided to these institutions; and
- (e) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DR. SATYA PAL SINGH)**

(a) to (e): Private Coaching Institutes do not come under the purview of the Ministry of Human Resource Development. Many of these operate at the school level and hence are under the direct purview of the State Governments. Accordingly, all State Governments have been asked to take steps for effective regulation of such centres in the interest of the students.

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